

**COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND
CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH
MEMBERS OF LOK SABHA**

(SIXTEENTH LOK SABHA)

2

SECOND REPORT

ON

Complaint(s) dated 29 December, 2014 and 28 April, 2015 given by Shri Y.V. Subba Reddy, MP against the District Collector and the Chief Planning Officer, Prakasam District, Andhra Pradesh for their alleged disregard to him in connection with a review meeting under the 'Saansad Adarsh Gram Yojna' (SAGY).

[Presented to the Speaker, Lok Sabha on 26.12.2017]

[Laid on the Table on 04.01.2018]



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

January, 2018/Pausha (Saka)

COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND
CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH
MEMBERS OF LOK SABHA

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**PERSONNEL OF THE COMMITTEE ON VIOLATION OF PROTOCOL
NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT
OFFICERS WITH MEMBERS OF LOK SABHA
(2017-2018)**

Shri Rayapati Sambasiva Rao - Chairperson

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SECOND REPORT OF THE COMMITTEE ON VIOLATION OF
PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF
GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA
(SIXTEENTH LOK SABHA)

I. Introduction

1. The Chairperson of the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha, having been authorized by the Committee to submit the Report on their behalf, present this SECOND Report to the Speaker, Lok Sabha on the complaint(s) dated 29 December, 2014 and 28 April, 2015 given by Shri Y.V. Subba Reddy, MP against the District Collector and the Chief Planning Officer, Prakasam District, Andhra Pradesh for alleged disregard in connection with a review meeting under the 'Saansad Adarsh Gram Yojna' (SAGY).

2. The Committee in all held 05 sittings. The relevant minutes of these sittings form part of the Report and are appended hereto.

3. At their first sitting held on 02 June, 2015, the Committee considered the Memorandum No.2 regarding Complaint(s) dated 29 December, 2014 and 28 April, 2015 given by Shri Y.V. Subba Reddy, MP against the District Collector and the Chief Planning Officer, Prakasam District, Andhra Pradesh for alleged disregard in connection with a review meeting under the 'Saansad Adarsh Gram Yojna' (SAGY).

4. The Committee at their second sitting held on 03 September, 2015, examined Shri Y.V. Subba Reddy, MP on oath. The Committee also decided to hear the relevant witnesses i.e, the Collector & District Magistrate, Prakasam and the Chief Planning Officer, Prakasam District, Andhra Pradesh.

5. At their third sitting held on 28 September, 2015, the Committee examined on oath Shri G.S.R.K.R. Vijay Kumar, the then Collector and District Magistrate and Shri P.B.K. Murthy, Chief Planning Officer Prakasam District, Government of Andhra Pradesh.

6. At their fourth sitting held on 02 September, 2016 deliberated upon the matter and directed the Secretariat to prepare a draft Report for their consideration of their next sitting.

7. The Committee at their fifth sitting held on 21.11.2017, considered the Draft Report and after some deliberations adopted it.

II. Facts of the case

8. Shri Y.V. Subba Reddy, MP *vide* his initial complaint¹ dated 29 December, 2014 alleged disregard, humiliation and breach of his protocol by the District Collector and Chief Planning Officer of Prakasam District, Andhra Pradesh for evading holding of a review meeting which was scheduled to be held on 27 December, 2014 for evolving an action plan for Daddawada Gram Panchayat under 'Saansad Adarsh Gram Yojna' (SAGY) in his parliamentary constituency, Ongole.

9. Elaborating, the Member stated that he received a circular dated 24 December, 2014 from the District Collector, Prakasam, Andhra Pradesh stating that a review meeting is scheduled to be held at 1630 hrs on 27 December, 2014, for evolving an action plan for Daddawada Gram Panchayat under '*Saansad Adarsh Gram Yojna*' (SAGY). The Member stated that he arrived Ongole, the District headquarter of Prakasam, to take part in the said meeting. However, the meeting did not take place at the scheduled time. The Member alleged that till 0930 pm, the District Collector and the Chief Planning Officer did not respond to his calls made from his mobile phone which is not only gross negligence on their part but also humiliation and belittling the stature of a Member of Parliament.

¹ Appendix - I

10. A factual note was called for on 06 January, 2015, from the Government of Andhra Pradesh through the Ministry of Personnel, Public Grievances and Pensions (DoPT) and the Ministry of Rural Development in the matter. The Government of Andhra Pradesh forwarded the explanation of the District Collector, Prakasam, wherein the official had denied any disrespect to the Member, and stated that the delay had occurred as one more meeting, at the behest of State Government of Andhra Pradesh had to be conducted around the same time and its delayed conclusion was the reason behind the cancellation of the review meeting of SAGY. The official also claimed that the Member was telephonically contacted and intimated about it.

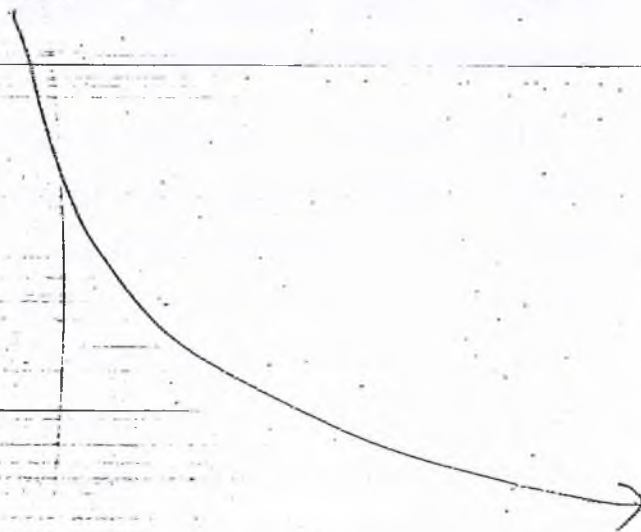
11. The factual note² as received from Government of Andhra Pradesh was given to the Member on 18 March, 2015. However, Shri Y.V. Subba Reddy, MP *vide* his another letter dated 24 March, 2015³ addressed to Secretary, Department of Personnel, Public Grievances and Pension (DoPT), a copy of which was forwarded to Lok Sabha Secretariat, disputed the Factual Report submitted by the District Collector, Prakasam, Andhra Pradesh. The Member also sought appropriate disciplinary action against the District Collector for wrongful representation and distortion of facts.

12. The Member in his further complaint⁴ dated 28 April, 2015 addressed to Hon'ble Speaker has, however, stated that owing to the review meeting by the Minister of Roads and Buildings, Government of Andhra Pradesh, which was fixed at 1600 hrs, on the same day *ie.*, 27th December, 2014, the meeting of SAGY was re-scheduled at 1830 hrs. As the District Collector could not organize and keep the required time gap between both the meetings, the first meeting went upto 2130 hrs, but the District Collector did not care to inform him or even send SMS about

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the delay of the review meeting with the Minister and gave scant importance to his repeated telephonic calls to find out the status of the meeting. The Member has refuted the clarifications/explanation given by the District Collector in his reply. He stated that the said official had never made any telephonic call to him in regard to the delay in the conduct of the review meeting nor did he respond to the phone calls made by him. Shri Reddy, however, stated that he had received a call from the Chief Planning Officer (CPO) and not from the District Collector and accused the official of acting with malice for his own interests, which according to him, is a breach of his privilege and a disrespect to a public representative. The Member also stated that no response had been received by him from the Secretary, DoPT, Government of India on the complaint dated 24 March, 2015 addressed to him on the said incident.

13. In view of disputing of the facts by the Member as brought out by the District Collector, Prakasam in his reply, Hon'ble Speaker referred the matter to the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha on 06³ May, 2015 for examination and report.



III. Evidence

14. Shri Y.V. Subba Reddy, MP during his evidence before the Committee on 03 September, 2015 *inter-alia* stated:

"...Sir, I had requested our District Collector and CPO in the third week of December through a letter saying that I would like to conduct the review meeting of the Sundarsagar gram which I have adopted as my village under the Sansad Adarsh Gram Yojana. Earlier it was decided and the Collector also confirmed me through his letter that the meeting is fixed for 27 December, 2014 at 4 p.m. in CPO Conference Hall. Subsequently, I was there on 27 December, 2014 and was waiting for the Collector for the commencement of the meeting. Meanwhile, I received a communication at around 2 o'clock from the office of the Collector saying that instead of 4 p.m., he will conduct the meeting at 4.30 p.m. because the Hon'ble Minister of the State Government was conducting a review meeting in the same Hall regarding some local issues. I said okay. There was no problem and that I will be waiting here (at Ongole) and once the Collector's other meeting was over, give me a call and I will come from my office. I was waiting there till 9 p.m. in the night. I did not receive any communication either from the Collector or from the CPO. At around 9.20 p.m. the CPO called me and requested me to come for the meeting... I was to leave for Hyderabad at 9.30 pm, from my constituency headquarters and I said that it was not possible for me to come at this time and that they should have at least told me about the revised schedule at 6 or 7 in the evening. In that case till the meeting, which they are conducting would be over, I would have

waited. But they have not given me any communication. The site of the programme, SAGY village which I have selected is 150 kilometres from my constituency headquarters and villagers accompanying me had come all the way by traveling 150 kilometres to attend this meeting and they will not be getting their buses to go back to their village. So, I said that it is not possible to attend the meeting at 9.30 p.m. Collector and CPO intentionally did it due to the A.P. Minister's meeting. The Minister had deliberately done it as he wanted to dilute my programme. That is all I want to say."

15. On being asked as to whether the District Collector, Prakasam Andhra Pradesh did contact the Member over phone regarding the review meeting and any written communication had been sent to him by the District Collector, Shri Reddy, MP replied as under:

"...Sir, I received a written communication from the Collector on 24 or 25 which I do not remember but on 27 he had sent me one more letter requesting that the time of the meeting would be 4.30 p.m. instead of 4 p.m. It is half-an-hour delay. That is all. That is the last communication I have received from the Collector..."

He further, stated:-

".. till 9.20 p.m. there was no communication to me about the incessant delay. In between, I had called up Collector and CPO at least six times from my official mobile. They did not attend the call and did not send any message also... At 9.30 p.m., the CPO called me that now I can come to the meeting hall and conduct the

meeting. Then I said that it is not possible for me to hold a meeting at 9.30 p.m. in the night...”

16. When the Committee specifically enquired about the time when he was informed about the change in the programme, Shri Reddy, MP clarified:

“It was around 2 p.m. that he informed me that instead of 4 p.m. the meeting will be at 4.30 p.m. and I said that there is no problem...”

He further added:-

“even a change from 4 to 4.30 p.m. is all right. It is not a big issue. I would have waited till midnight. My point is that they have not informed me between 4.30 to 9.20 p.m. They did not respond to my phone also. Both of them did not respond my calls.”

17. When asked whether any invitation has been extended to him for the urgent review meeting conducted by the Minister for Transport, Roads and Buildings, Government of Andhra Pradesh with the district authorities on 27 December, 2014, due to which there was delay and eventual cancellation of the SAGY review meeting, Shri Reddy, MP replied in negative.

18. To a specific query regarding the tenure of the District Magistrate in Prakasam District and whether he is an arrogant person, Shri Reddy, MP stated that personally, he has nothing against him (D.M) and further stated that he is not an arrogant person.

19. On being asked to as to why the D.M. had done like that as was alleged, Shri Reddy stated that it is because of the Minister's insistence.

20. On being enquired whether there has been a deliberate attempt by the District Administration of Prakasam to disregard the Member or was the administration negligent or could not foresee the overlap of meetings, while fixing the schedule on 27 December, 2014, Shri Subba Reddy, MP stated that it was total negligence on the part of the district authorities.

21. When asked whether Minister could have told D.M. not to inform him, Shri Reddy replied:-

“That is what I am telling you. I do not know what has happened. But at the Minister's insistence only, he has behaved like this. Minister wanted that my programme should be diluted...at least, he should have informed on time. This meeting was fixed one week before. Or at least, in between the meeting also, they should have informed the Minister.”

22. When asked as to whether the District Collector or the Chief Planning Officer had expressed any regrets or tendered any apologies or personally explained to him the reasons for the delay of the meeting on 27 December, 2014, Shri Reddy, MP replied as under:

“Till 0920 pm, I have not received any communication. Even the call from the CPO says that he is requesting me to come and start the meeting. There is no apology or anything like that. I have called both of them almost three to four times.”

23. To a specific query as to whether he has to say anything against the D.M., Shri Reddy responded:

“I am not saying that he (Collector) is an arrogant person. But he has deliberately done it. He did it knowingly. He knew the programme and everything. He knew that people are waiting and they have come from their villages. But personally, I have nothing against him. He is a good officer. But he has done this dilution of the programme deliberately at the instance of the State Government Minister.”

Shri G.S.R.K.R. Vijay Kumar, the then District Collector, Prakasam, Andhra Pradesh during his evidence before the Committee on 28 September, 2015 *inter-alia* has stated:

24. “On 27th December 2014, a meeting for conducting a review on the Saansad Adarsh Gram Yojana was scheduled. The Hon’ble Member had requested for fixing the meeting around 4 o’ clock. Then we got it postponed to 4:30 p.m. On that day, we had a series of meetings in the district headquarters. So, accordingly, we fixed the meeting at 4:30 p.m. On the same day, we have meeting of SC-ST Commission also which was scheduled at 2:30 p.m. Then suddenly, Hon’ble Minister of the Andhra Pradesh Government called for an urgent review meeting on the drought situation and drinking water problem. Then, I informed the Hon’ble Minister that there is a scheduled meeting with the Hon’ble Minister on Saansad Adarsh Gram Yojana. Then the

Minister said, you request the MP that since it is a meeting on drought and drinking water problem, all the Hon'ble MPs of the Parliament as well as the Assembly are attending; so you request the MP and reschedule the meeting.' Then I requested the Hon'ble MP to postpone the meeting. He agreed to conduct the meeting at 6:30 p.m. after conducting of the meeting on drinking water.

Accordingly, we had scheduled the meetings. The SC and ST Commission meeting got delayed. So, we could start this meeting on drinking water only thereafter *i.e.*, around 6 o'clock. That meeting went up to 9.15 pm; so, immediately after that meeting, at 9.30 we informed the Hon'ble Minister that all the officers including the Collector were waiting, he could come and may conduct the meeting. He said, he was waiting from 6.30 onwards and he had not received any communication. He was going away and would not be able to come. Then we said we fixed the meeting as per his agreement only and all the district officers were waiting for this meeting, he may kindly come and conduct the meeting. He said it was not possible that day and left. We could hold that meeting only on the 13th of January 2016."

25. When enquired as to whether he informed the schedule of the SAGY review meeting of 27 December, 2014 to the Member well in advance and spoken to him directly or not, Shri Vijay Kumar responded:

"We informed. In fact, we fixed the meeting for 0430 pm in agreement with the Hon'ble Member. The postponement was done with an oral agreement between him and us.... For re-scheduling the meeting to 6.30, I had spoken to him. But after completion of the other meeting, the CPO had sent the information that the present meeting was over and he could come and conduct this meeting. In fact, he was also invited for the drinking water meeting. All the other MLAs were also present but he could not attend due to prior commitments.

26. The Committee enquired as to when he had got the communication from the Minister to arrange for an urgent meeting. In response, Shri Vijaya Kumar stated that this was on the same day *ie.*, on the 27th instant. He added that on the same day morning around 1030 am or 11am.

27. When asked as to whether he had informed the Minister of another meeting (SAGY review meeting by the Member) to be conducted and what was the Minister's response thereto, and what happened subsequent thereto, Shri Vijaya Kumar responded:

"I informed the Hon'ble Minister... He said since there is a severe drought and drinking water problem, he would request me to conduct the meeting that day itself since he would like to go on some other engagement later."

28. When asked as to whether he informed the Member, of this development, he stated:

"Yes.. I informed the same to the Hon'ble Member of Parliament. He agreed to have that meeting after completion of this drinking water meeting. It (meeting) went on for a long time. It started at 6 and went on till 9.30."

29. To a specific query as to when did the review meeting by the Minister actually start, Shri Vijaya Kumar stated that it started at 6'0 clock (evening).

30. When asked as to why the SAGY review meeting by the Minister could not be held at 0430 pm as scheduled earlier, Shri Vijaya Kumar stated that: -

"Sir, on that day there was another SC/ST Commission going on from 3'0 clock."

He added:-

"Prior to the Minister's meeting another meeting held by the SC-ST Commission of Andhra Pradesh was going on. I was sitting with the Commission. So, I came a little late to the Minister's meeting. The Minister was waiting until the completion of SC-ST Commission meeting. After completion of this meeting, we started the review meeting which was attended by all the Hon'ble MLAs and also MPs."

31. On being asked, he could have avoided the SC/ST Commission meeting, the witness stated that the meeting was fixed at 0230 pm.

32. To a specific query as to whether Member came at 0630 pm, Shri Vijaya Kumar stated: -

"Sir, he did not come. He was at his home and our CPO was informing continuously to his PA that the meeting is continuously going on and immediately after the meeting, we will inform him so that the MP can start from his house for the Collectorate.. so that was the arrangement."

32A. When asked as to why he could not have spoken to the Member and arranged SAGY meeting on the next day keeping in view of the hectic schedule on 27 December, 2014, Shri Vijaya Kumar stated as under:

“Sir, in fact, I told him that in the beginning but he said that he has got some other programme. Therefore, he wanted to have it on the same day. We told him that if it is to be conducted on the same day, it can be conducted after the Minister’s meeting around 06.30 pm. So, it was fixed in consultation with him only.”

33. On being asked as to whether he had told/reminded the Minister that he also had a SAGY meeting with M.P., after sensing that the review meeting did not get over by 0630 pm, Shri Vijaya Kumar stated:-

“Sir, I told him and time and again I was informing him that there is a meeting with the Hon’ble MP also. So you try to conclude it faster. Since all the MLA were there and they wanted to raise the matter regarding drinking water and drought, it got delayed. But in between my CPO informed the Hon’ble MP that meeting is continuously going on and immediately after the meeting we will come back to you.”

34. The Committee specifically enquired that since the review meeting by Minister, which was to originally start at 0430 pm, actually began at 0600 pm, whether the Member was informed at 06 0’clock that the meeting was going to begin and if so, what was response of the Member thereto. In response, Shri Vijaya Kumar stated:-

“Sir, that we informed....He said that immediately after the meeting, he will come.”

He also added:-

"Yes. CPO informed. I did not inform... I was already sitting in the meeting. I told the CPO to just inform the M.P. that the meeting had started late."

35. When asked whether Member was contacted in between after the commencement of review meeting (by the Minister) till the meeting had ended, Shri Vijaya Kumar stated:-

"In between, the CPO spoke to the PA of the M.P. It was around 8pm, he spoke."

He added:-

"About the exact time, only the CPO knows because he told me".

36. To a specific query as to whether anybody rang up the Member or his staff and told him that the review meeting is continuing, Shri Vijaya Kumar replied:-

"Sir, I was sitting in the meeting. I told the CPO to keep informing the M.P. The CPO has apprised me that he intimated to the PA of the MP that the meeting is going on."

37. When asked as to how many times, the Member was informed/apprised that the meeting was going on, the witness stated that it was only once. He further stated that CPO told him that he informed the

PA of the Member that after the meeting was over, they would intimate the M.P.

38. Asked about the approximate time when the CPO informed the PA, Shri Vijaya Kumar stated:-

“ I do not know the time. I do not remember. I was sitting there. He told me that the M.P. was waiting. So, he informed his P.A. that after the meeting is over, we will intimate because the set of same officers had to attend the other meeting also. Otherwise, I could have sent some other officer and Joint Collector to attend the other meeting. He wanted Collector's presence. I told him that I will depute some other officer. But he did not agree. He wanted Collector to be present. Then, I said, “I will come. There is no issue. But only after the meeting is over I will come.”

39. On being asked, whether after this incident, he or the CPO or any other official met Shri Y.V. Subba Reddy, MP in person and explained the delay and tendered apology over this incident, Shri Vijaya Kumar replied as under:

“Later, I met him and explained what had actually happened. He said since it got delayed he had to leave for Hyderabad. So, he had left. We fixed another date and conducted the meeting.”

He further added:

“He was not available the same day. After he came back to the District, we met him.”

40. To a specific query as to whether he had expressed any regrets to the Member, the D.M., replied:

“Before conducting the meeting (on 24 January, 2016), I met him and explained how the situation was on that day.”

41. When asked to state whether the lapse was from his side or from the Member's side, Shri Vijaya Kumar responded as under:

“Actually, there is no lapse. In fact, since this drinking water review meeting got delayed, we could not conduct the MP's meeting immediately. We were ready in fact even at 9.30. The meeting could go on till 12 o'clock also. All the officers were available. We were ready and we requested him to come but he could not come...”

He further added:

“All the officers were held up in the Minister's meeting. Unless that meeting concluded, officers could not come out to attend the village meeting (SAGY). The same heads of department were also connected with this village meeting.”

42. When asked about his comments on the Member's allegation that there was any political pressure from the superiors not to give due importance to him, Shri Vijaya Kumar submitted:-

“There was no such instance. Since the Hon'ble Minister is the District Minister, he wanted to conduct this review due to the severe drought and a 45 per cent rainfall shortage in that particular period.”

43. When the Committee drew the attention of the official to DoPT circular dated 01.12.2011 on consolidated guidelines issued by Government of India for Government officials in official dealings with Members of Parliament and State Legislatures and as to whether he had received the guidelines through the Chief Secretary. In response, Shri Vijay Kumar stated that in that particular period, he has not seen them (guidelines).

44. **Shri P.B.K. Murthy, Chief Planning Officer, Prakasam District, Andhra Pradesh** during his evidence before the Committee on 25 September, 2015 stated *inter-alia* as under:

“... the Hon’ble M.P. has given a notice to conduct a meeting. As per the Hon’ble M.P.’s instructions, letters have already been served to all the officers and also to the Hon’ble M.P. As several meetings were there, the meeting was postponed from 4 to 4.30 p.m. It was also informed to the Hon’ble Member of Parliament. On 26, some instructions were received from the District Collector that the Hon’ble Minister of Transport, Roads and Buildings has convened an urgent meeting on drought because of 45 per cent deficit rainfall in the State. That is why, as per the instructions of the District Collector, the (SAGY) meeting was postponed from 4.30 p.m. to 6.30 p.m. It was informed to the Hon’ble Member of Parliament. Subsequently, the meeting was postponed till 9.30 p.m. Several Hon’ble MLAs attended the meeting. They were having a thorough discussion. In the meanwhile, the PA of the Hon’ble Member of Parliament rang up. The meeting was going on. Further,

I was on the dais with the District Collector and the Hon'ble Minister. So, I kept my phone in silent mode and I kept it in my pocket. I have not observed the number of calls I received. After the completion of the meeting, I took the phone and informed the District Collector. I also informed the Hon'ble Member to attend the meeting. By that time, the Hon'ble Member of Parliament had left from the Ongole Railway Station to attend a meeting in Hyderabad. That is the thing.....

Further on 24th, we conducted the meeting on Saansad Adarsh Gram Yojana on the instructions of the Hon'ble Member of Parliament. As per the instruction of the Hon'ble Member of Parliament, the programme is going on in the district."

45. On being asked as to why he could not go out of the review meeting of the Minister and inform the Member that the meeting was still going on, Shri P.B.K. Murthy stated that around 0730 or 0800 pm, he informed the MP's PA that the meeting was going on.

46. On being countered whether he himself rang up the PA to the Member at 0730 pm, the witness retracted his statement and said it was PA to the MP who rang him up.

47. When confronted with the question that how could he receive the call, when he was sitting in the room and his telephone was in silent mode, Shri P.B.K. Murthy stated:

"At that time, Collector gave some work. Actually the meeting hall and my chamber are located at a distance... Meeting hall is

adjoining my office. Some notes were required. Hence, I came outside. Meanwhile, I saw a missed call and then rang up and informed."

48. On being asked as to what did he say to the PA to the Member, Shri Murthy stated:

"I talked only two sentences. I said the meeting is going on. After the completion of the meeting, I will inform you."

He further stated:

"I came back and I attended the meeting because the notes were prepared by me. The Hon'ble MLAs raised several questions. I have shown the Collector as to what is the situation on that basis and I have not observed the calls."

49. When asked as to whether there were any more calls from the Member, the witness stated:

"I think there were two or three calls (which he did not attend)."

50. Post evidence, in a major development, Shri Y.V. Subba Reddy, MP in his letter dated 03 November, 2015 addressed to Speaker, Lok Sabha submitted that he wished to withdraw his complaint(s) lodged against the then District Collector and the CPO in view of the fact that the said officials had explained the situation emanated on 27 December, 2014 leading to postponement of SAGY review meeting scheduled on that date and expressed their deep regrets for the inconvenience caused to him. The Member stated that he was satisfied with the explanation given by the Officers and in

view of this, he would like to withdraw his complaint against the said officials.

The Committee deliberated upon the matter and opined that it would not be prudent to close the matter at that juncture when all the evidences in the matter had been concluded. The Committee directed the Committee Secretariat to proceed with preparation of draft Report in the matter and place it before them for their consideration.



IV. Findings and conclusions

51. The main issue before the Committee is to determine:-

(i). Whether Shri Y.V. Subba Reddy, MP was disregarded and humiliated in a contemptuous manner by the District Collector and the Chief Planning Officer(CPO), Prakasam District, Andhra Pradesh by their conduct of non-informing about the delay in holding/conducting the SAGY meeting which was to be chaired by him.

And

(ii). Whether any violation of guidelines relating to Official dealings between the Administration and Members of Parliament and State Legislatures as brought out by DoPT, has taken place on the part of Shri G.S.R.K.R. Vijaya Kumar, District Collector and Shri P.B.K. Murthy, Chief Planning Officer, Prakasam District, Andhra Pradesh.

Issue No:1:-

(i). Whether Shri Y.V. Subba Reddy, MP was disregarded and humiliated in a contemptuous manner by the District Collector and the Chief Planning Officer(CPO), Prakasam District, Andhra Pradesh by their conduct of non-informing about the delay in holding/conducting the SAGY meeting which was to be chaired by him.

52. The Committee note that at the instance of Shri Y.V. Subba Reddy, MP, a review meeting for preparation of an action plan of Daddawada Village/Gram Panchayat under Sansad Adarsh Gram Yojana (SAGY) pertaining to Ongole Parliamentary was fixed at 1600 hrs on

27 December, 2014 with prior intimation to M.P. which was subsequently re-scheduled at 1630 hrs. However, in view of the urgent meeting convened by the Minister for Transport, Road & Buildings, to review the drinking water problem, irrigation and other issues on the same day at 1630 hrs, the SAGY meeting to be chaired by the Member was postponed from 1630 hrs to 1830 hrs with the consent of Member and this was conveyed to the Member by the District Collector, on the same day. The Committee, however, note that the said review meeting by the Minister could not be held as per scheduled time and it was commenced around 1800 hrs and went upto 2120 hrs. It was only at 0920 pm that the CPO informed Shri Y.V. Subba Reddy, MP that the Minister's meeting was over, and he can come and conduct the SAGY meeting.

53. The main contention of Shri Y.V. Subba Reddy, MP was that, on that day (27 December, 2014), he was waiting from 1630 hrs onwards upto 2100 hrs, but neither the Collector nor the CPO bothered to inform him or even send SMS about the progress/status of the review meeting being conducted by the Minister. Further, they gave scant respect/regard to him by not responding to his repeated telephone calls to find out the status of the meeting. The Member contended that there was an utter disregard and serious breach of protocol norms by the District Collector which caused great humiliation to him. The Member stated that it was only around 2120 hrs, he got a telephone call and that too from the CPO who requested him to come and conduct the meeting. The Member stated that he informed the official that it was not possible for him to come at that time and conduct the meeting as the villagers who had come all the way travelling 150 kms to attend the sitting, will not get buses to go back to their villages. The Member alleged that the Collector had ill-behaved in

this manner with him only at the behest of the Minister and the Minister wanted that his programme should be diluted.

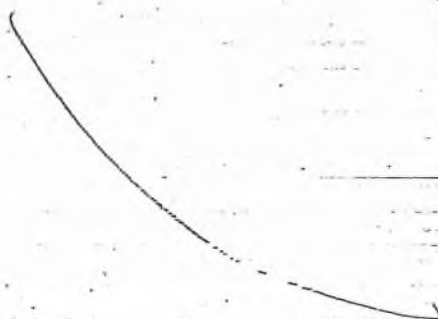
54. The Committee from the averments of the District Collector, Shri G.S.R.K.R. Vijay Kumar note that there were a series of meetings on that day at the head quarters. According to Shri Kumar, on the same day, there was a meeting by SC/ST Commission scheduled at 1430 hrs. Then, suddenly, Minister of Transport and Roads & Buildings called for an urgent meeting on the same day to review the drought situation and drinking water problem in the district, which was fixed at 1630 hrs and consequently, the SAGY meeting to be conducted by the Member was postponed to 1830 hrs with the consent of the Member. However, the SC/ST Commission's meeting started at 1500 hrs, and got delayed and resultantly the review meeting by the Minister could start only at around 1800 hrs, which also went late and concluded at 2120 hrs.

55. The Committee find that based on the facts on record, the District Collector was present in both the sittings of SC/ST Commission as well as Minister's review meeting and has entrusted the job of informing the Member of the progress of the review meeting by Minister, to his C.P.O. However, the Committee note that C.P.O, who was the nodal person for conducting SAGY meetings, was also reportedly present in the review meeting being conducted by the Minister and has not bothered to inform/apprise the Member, Shri Y.V. Subba Reddy of the status/progress of the said review meeting.

56. The Committee also note that Shri Vijay Kumar has neither informed/apprised the Member, Shri Y.V. Subba Reddy, M.P., personally nor has ensured by way of cross-checking with his C.P.O, whom he has entrusted the job as to whether he had actually informed the Member

himself, and if so, when and as to how many times. He has blindly without verifying the facts, relied upon the C.P.O. *The Committee cannot but express their displeasure at the casual and lackadaisical manner in which Shri Vijay Kumar conducted himself in the entire episode. The Committee cannot but observe that by his immature and inept handling of the situation, the District Collector has messed up the matter, which led to the humiliation and embarrassment to the Hon'ble Member.*

57. While the Member, Shri Reddy, through his P.A was constantly trying to contact the C.P.O, over mobile phone, the C.P.O was blissfully unaware of the calls and has not bothered neither to check his mobile or to listen the beep sounds/alerts on his mobile, which speaks volumes of his utter disregard and respect for the Member. What is perplexing to the Committee is the fact that it was by a sheer chance that the C.P.O. had to go out of a meeting, on an errand, and it was during this point of time, he observed that there was a missed call from the Member and then only he ranged up the PA and informed the status of the meeting. Therefore, the C.P.O has not bothered to inform/apprise the M.P. of the updates and status of the meeting and the likely time by which it would be concluded, which is anything but inexplicable. *The Committee cannot but conclude that the CPO was totally negligent of his duty and is, therefore, guilty for causing agony and humiliation to the Member.*



Issue No:2:-

(ii). Whether any violation of guidelines relating to Official dealings between the Administration and Members of Parliament and State Legislatures as brought out by DoPT, has taken place on the part of Shri G.S.R.K.R. Vijaya Kumar, District Collector and Shri P.B.K. Murthy, Chief Planning officer, Prakasam District, Andhra Pradesh.

58. The Committee take note of the following instruction/guideline relating to Official dealings between the Administration and Members of Parliament and State Legislatures issued by DoPT on 01 December, 2011 regarding honouring an appointment with MPs which is relevant to the instant case. The same reads as under:

“Any deviation from an appointment made with a Member of Parliament/State Legislature must be promptly explained to him to avoid any possible inconvenience. Fresh appointment should be fixed in consultation with him.”

59. *The Committee find that the D.M., Prakasam (since transferred) had completely failed in complying with the instructions/guidelines dated 1 December, 2011 issued by the Government of India regarding Official dealings between the Administration and Members of Parliament and State Legislatures. Para-5 (iii) of the said guidelines clearly state that any deviation from an appointment made with a Member of Parliament/State Legislature must be promptly explained to him/her to avoid any possible inconvenience. Fresh appointment should be fixed in consultation with him/her. However, in the instant case, Shri Y.V. Subba Reddy, M.P. was made to wait endlessly to convene the SAGY meeting, which was unduly delayed and had to be eventually cancelled/postponed for some other day, thus causing grave inconvenience and agony to Shri Y.V. Subba Reddy. The District Collector as may be seen had totally failed in complying with the extant protocol guidelines.*

60. *The Committee are dismayed to note that during his deposition before the Committee, Shri G.S.K.R. Vijaya Kumar, District Collector, Ongole Prakasam admitted that he was unaware of the extant guidelines issued by the Government of India (DOPT) on Official dealings with the Members of Parliament and State Legislatures, during that period, which goes on to show the scant regard by the senior officer of the level of District Collector for the sanctity of these guidelines.*

61. The Committee also note that during their deposition before the Committee, the District Collector, Ongole, Prakasam District, Andhra Pradesh, as well as the CPO, Prakasam District informed the Committee that a meeting of the SC/ST Commission took place on the same day at 0300pm whereas the factual note furnished by the Government of Andhra Pradesh did not mention anything about this, which is a manifestation of the casual attitude of the District Administration in furnishing their factual comments.

62. *The Committee are of the considered view that it is sine qua non for all Government officials have to be tactful, alert and careful while dealing with public representatives in official matters. They should extend due courtesies and protocol to all public representatives equally whether it is MP or MLA, irrespective of their political affiliation. There could not possibly be any let up, excuses of ignorance. Lapses in this regard brook no tolerance whatsoever.*

63. *The Committee are aghast to note that the instructions/guidelines issued by the DoPT on Official dealings between the Administration and Members of Parliament and State Legislatures have still not fully percolated to the lowest rungs of bureaucracy, especially at the district level. The Committee would, therefore, find it imperative to urge upon the DoPT to periodically issue and reiterate the guidelines/instructions*

to all the Ministries/Departments of Government of India and have endorsed a copy of it to all the Chief Secretaries of State/UTs so as to ensure that all the officers in the Government hierarchy are fully aware and well versed with these instructions/guidelines. Further, the Committee also suggest that the Government of India should conduct workshops, at frequent intervals, so as to give wider publicity to the instructions/guidelines for being observed by all Government officials in their official dealings with Members of Parliament and State legislatures.

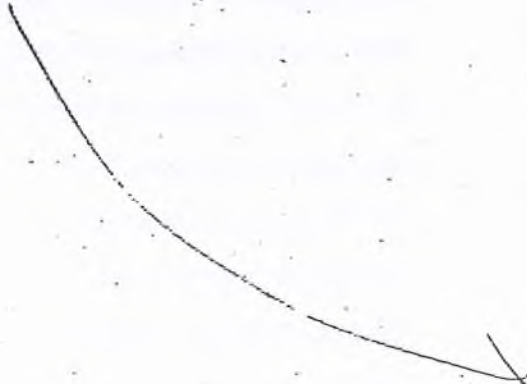
64. Shri Y.V. Subba Reddy, MP *vide* his letter dated 03 November, 2015 addressed to the Speaker and a copy thereof endorsed to the Chairperson, Committee on Violation of Protocol Norms etc., have stated that he is withdrawing his complaint against the District Collector and the Chief Planning officer (CPO) Prakasam District and requested that proceedings against the said officials be dropped. The said letter reads as under: -

“...I would like to inform that I have made a complaint about violation of protocol norms and contemptuous behaviour by the then District Collector and Chief Planning Officer, Prakasam District, Ongole, Andhra Pradesh regarding conduct of review meeting under “Saansad Adarsh Gram Yojana” through reference cited. I am to further inform that the then District Collector and the Chief Planning Officer, Prakasam District, Ongole explained the situation happened on 27.12.2014 regarding postponement of review meeting under the Saansad Adarsh Gram Yojana (SAGY) and deeply regretted for the inconvenience caused thereupon. I am satisfied with their explanation about the things happened on that day. I, therefore, hereby withdraw my complaint against the then District Collector, Mr. Vijay Kumar G.SRKR and CPO Mr. PBK

Murthy Prakasam District, Andhra Pradesh and request you madam that further action in this regard may kindly be dropped....”

65. *The Committee at its sitting held on 02 September, 2016 took on record Shri Y.V. Subba Reddy's letter. The Committee, after due consideration, decided that since evidence(s) of all the witnesses were already taken in the case, it would, therefore, not be prudent at this stage, to stop examination of the subject. The Committee, therefore, decided to go ahead and present their Report on the subject to the Hon'ble Speaker.*

66. The Committee understand that subsequent to their deposition, the District Collector and the CPO might have approached Shri Y.V. Subba Reddy, MP and explained their position to him. This perhaps might have prompted the Member to withdraw his complaint, which did not find favour with the Committee. However, considering the fact that that the Member was satisfied with the explanation given by the D.M. and the C.P.O of the unforeseen events/circumstances that led to the situation which unfolded on 27 December, 2014, *the Committee, therefore, do not think it prudent to highlight the grave lapse on the part of the concerned officials and allow the matter to rest.*



V. Recommendation

67. The Committee, in view of their findings and conclusions and taking note of the sincere regrets expressed by the District Collector and the CPO Prakasam District, Andhra Pradesh, to the Member (Shri Y.V. Subba Reddy) in person, for their grave lapse and further in the light of request of the Member to drop proceedings against the said officials viz., District Collector and the C.P.O, recommend that the matter may be allowed to rest. However, the Committee recommend that the DoPT may take suitable steps for ensuring the strict compliance of their consolidated instructions/guidelines on Official dealings between the Administration and Members of Parliament and State Legislatures, by all the Government servants, both in letter and spirit.

(Rayapati Sambasiva Rao)
Chairperson,
Committee on Violation of Protocol Norms and
Contemptuous Behaviour of Government Officers
with Members of Lok Sabha

NEW DELHI;

21 December, 2017

MINUTES OF THE 4TH SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Tuesday, the 2nd June, 2015 from 1500 hrs to 1530 hrs in Room No.53, Parliament House, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao - Chairperson

MEMBERS

2. Shri Choudhury Mohan Jatua
3. Shri Raj Kumar Singh
4. Shri Pashupati Nath Singh
5. Dr. Kirit Somaiya

SECRETARIAT

1. Shri Ravindra Garimella - Director
2. Dr. Rajiv Mani - Deputy Secretary

At the outset, the Hon'ble Chairperson welcomed the Members and gave a brief introduction to the agenda and the other subjects pending examination, with the Committee.

* * * *

3. The Committee thereafter considered Memorandum No.2 on the complaint dated 29 December, 2014 and 28 April, 2015 from Shri Y.V. Subba Reddy, MP for alleged disregard by the District Collector and the Chief Planning Officer, Prakasam District, Andhra Pradesh in connection with a review meeting under the 'Saansad Adarsh Gram Yojna' (SAGY). The Committee also decided to hear Shri Reddy at its future sittings.

(THE COMMITTEE THEN ADJOURNED)

*Not relevant to this Report

MINUTES OF THE 8TH SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Monday, the 03 September, 2015 from 1200 hrs to 1310 hrs in Room No.62, Parliament House, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao - Chairperson

MEMBERS

2. Shri Gaurav Gogoi
3. Shri Choudhury Mohan Jatua
4. Dr. J. Jayavardhan
5. Maj Gen B.C. Khanduri AVSM (Retd)
6. Dr. Bhagirath Prasad
7. Dr. Shrikant Eknath Shinde
8. Shri Raj Kumar Singh
9. Shri Pashupati Nath Singh
10. Dr. Kirit Somaiya
11. Prof. Azmeera Seetaram Naik
12. Col (Retd) Sona Ram Choudhary

SECRETARIAT

1. Shri Ravindra Garimella - Joint Secretary
2. Dr. Rajiv Mani - Deputy Secretary

At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee. Firstly, the Committee took up consideration of the matter relating to the complaint dated 29 December, 2014 and 28 April, 2015 given by Shri Y.V. Subba Reddy, MP for alleged disregard by the District Collector and the Chief Planning Officer, Prakasam District, Andhra Pradesh in connection with a review meeting under the Saansad Adarsh Gram Yojna (SAGY).

2. Shri Y.V. Subba Reddy, MP was called in and examined on oath.

(Verbatim record of his evidence was kept)

(The Member then withdrew)

3. The Committee further deliberated upon the matter and decided to hear the Collector & District Magistrate, and the Chief Planning Officer, Prakasam District, Andhra Pradesh in the matter at its next sitting.

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(THE COMMITTEE THEN ADJOURNED)

MINUTES OF THE 9TH SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Monday, the 28 September, 2015 from 1200 hrs to 1525 hrs in Committee Room 'B', Parliament House Annexé,, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao - Chairperson

MEMBERS

2. Shri Gaurav Gogoi
3. Shri Choudhury Mohan Jatua
4. Dr. J. Jayavardhan
5. Dr. Shrikant Eknath Shinde
6. Shri Raj Kumar Singh
7. Shri Pashupati Nath Singh
8. Dr. Kirit Somaiya
9. Prof. Azmeera Seetaram Naik
10. Col (Retd) Sona Ram Choudhary

SECRETARIAT

1. Shri Ravindra Garimella - Joint Secretary
2. Shri M.K. Madhusudhan - Director
3. Dr. Rajiv Mani - Additional Director

WITNESSES

1. Shri G.S.R.K.R. Vijay Kumar, the then Collector & District Magistrate, Prakasam District, Andhra Pradesh.
2. Shri P.B.K. Murthy, Chief Planning Officer, Prakasam District, Andhra Pradesh.

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At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

2. Thereafter, the committee took up further consideration of Memorandum No.2 relating to the complaint dated 29 December, 2014 and 28 April, 2015 given by Shri Y.V. Subba Reddy, MP for alleged disregard by the District Collector and the Chief Planning Officer, Prakasam District, Andhra Pradesh in connection with a review meeting under the Saansad Adarsh Gram Yojna (SAGY).

3. Shri G.S.R.K.R. Vijay Kumar, the then Collector & District Magistrate, Prakasam District, Andhra Pradesh was called in and examined on oath.

(Verbatim record of his evidence was kept)

(The Witness then withdrew)

4. Shri P.B.K. Murthy, Chief Planning Officer, Prakasam District, Andhra Pradesh was called in and examined on oath.

(Verbatim record of his evidence was kept)

(The Witness then withdrew)

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(THE COMMITTEE THEN ADJOURNED)

*Not relevant to this Report

MINUTES OF THE TWENTY FIRST SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Friday, the 02 September, 2016 from 1430 hrs to 1525 hrs in Room No.53, Parliament House, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao - Chairperson

MEMBERS

2. Shri Choudhury Mohan Jatua
3. Dr. J. Jayavardhan
4. Dr. Shrikant Eknath Shinde
5. Shri Raj Kumar Singh
6. Shri Pashupati Nath Singh
7. Dr. Kirit-Somaiya
8. Prof. Azmeera Seetaram Naik
9. Col (Retd) Sona Ram Choudhary

SECRETARIAT

1. Shri Ravindra Garimella - Joint Secretary
2. Shri M.K. Madhusudhan - Director
3. Dr. Rajiv Mani - Additional Director

At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee. He then apprised the Members that the sitting has been convened to take further course of action on some of the complaints, on which evidence has been completed.

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4. The Committee, thereafter, took up the third item of the agenda *i.e.*, further consideration of the complaint dated 29 December, 2014 and 28 April, 2015 given by Shri Y.V. Subba Reddy, MP against alleged misbehavior by the District Collector and the Chief Planning Officer, Prakasam District, Andhra Pradesh when he sought information regarding a review meeting under the 'Saansad Adarsh Gram Yojana'. In this context, the Chairperson, apprised the Committee that Shri Y.V. Subba Reddy, MP *vide* his communication dated 3 November, 2015 addressed to Hon'ble Speaker, Lok Sabha stated that he wanted to withdraw his complaints lodged against the then District Collector and the CPO in view of the fact that the said officials had met him, in person and explained the reasons for delay in conducting the SAGY meeting at that time. The Committee deliberated upon the matter and opined that it would not be prudent to close the matter at this point of time as Shri Reddy, MP desired to withdraw his complaint after all the relevant evidences in the matter had been concluded and therefore directed the Secretariat to prepare a draft Report in the matter.

* * * *

(THE COMMITTEE THEN ADJOURNED)

*Not relevant to this Report

MINUTES OF THE THIRTY-FIFTH SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Tuesday, the 21 November, 2017 from 1430 hrs to 1505 hrs in Room No.53, Parliament House, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao - Chairperson

MEMBERS

2. Shri Gaurav Gogoi
3. Shri Choudhury Mohan Jatua
4. Maj Gen B.C. Khanduri AVSM (Retd)
5. Dr. Bhagirath Prasad
6. Shri Pashupati Nath Singh
7. Dr. Kirit Somaiya
8. Prof. Azmeera Seetaram Naik
9. Col (Retd) Sona Ram Choudhary

SECRETARIAT

1. Shri Ravindra Garimella - Joint Secretary
2. Shri M.K. Madhusudhan - Director
3. Ms. Miranda Ingudam - Deputy Secretary

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2. The Committee then took up the draft Reports on the following complaints/subjects for consideration and adoption:-

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(ii) Draft Report on the 'Complaint(s) dated 29 December, 2014 and 28 April, 2015 given by Shri Y. V. Subba Reddy, MP against the District Collector and the Chief Planning Officer, Prakasam District, Andhra Pradesh for their alleged disregard to him in connection with a review meeting under the 'Saansad Adarsh Gram Yojana (SAGY)'; and

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3. The Committee, after some deliberations, adopted the draft Reports and authorised the Chairperson to present these Reports to the Hon'ble Speaker, Lok Sabha and thereafter, to lay the same on the Table of the House.

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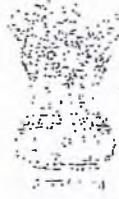
(THE COMMITTEE THEN ADJOURNED)

-
- Not relevant to this Report

Appendix - I

Y.V. SUBBA REDDY

Member of Parliament
(Lok Sabha)
ONGOLE - 33.



Off. : 08592 - 235666
: 04C - 23544012
Fax : 08592 - 235666
Cell : 98490 00316
E-mail : ysubbareddy@gmail.com

Most-Urgent

Dt: 29.12.2014

FAX- MESSAGE

To,
The Hon'ble Speaker,
Lok Sabha,
New Delhi.

Respected Sir,

Sub :- Be-littling the stature of Hon'ble Members of Parliament by the District Collector and Chief Planning Officer of Prakasam District, Andhra Pradesh - Requested to take stringent action on their misbehaviour - Reg.

I humbly submit the following important item of issue to be reckoned for taking necessary action on the errant official where Hon'ble Members of the House are not suppose to subject to humiliation at the sleight of the action of the officials.

It is to humbly bring to your kind notice that a circular was served to me by the District Collector, Prakasam District vide Rc.No:235/ PLG.111/2014 dated 24-12-2014 that a Review Meeting will be held in the collectorate on 27-12-2014 at 4-30 PM on evolving an action plan of "DADDAWADA GRAM PANCHAYAT under SAGY" in my Parliamentary Constituency.

On this day I camped in Ongole only with an avowed aim of taking part in the schedule meeting to strikeout a strategic plan on the prosperous and development oriented SAGY Programme.

To my dismay neither the District Collector nor the Chief Planning Officer asked me to come to the meeting in spite of my waiting patiently hours together.

When I rang up the Collector and Chief Planning Officer over my mobile phone, but they did not respond till 9-30 PM and they seem to have paid no need which is constructed to have been the gross negligence and is one way or other aimed at humiliating or belittling the stature of the Member of the House. Many of the villagers also flocked to the meeting venue from far off distance to take part.

Y.V. SUBBA REDDY

Member of Parliament

(Lok Sabha)

ONGOLE - 33.

Offl. : 08592 - 235666

: 040 - 23544012

Fax : 08592 - 235666

Cell : 98490 00918

E-mail : vsubbareddy@gmail.com

It is the humiliation not only meted out to me but also constructed to have humiliated the Hon'ble Prime Minister of India. Who is doing the pioneering job for realisation of the prosperous work under SAGY Programme. 2/2

The District Collector and the Chief Planning Officer seemed off-hand revealing their brazen execution and complete disregard for SAGY programme. Both the official eschewed the proposed programme causing much agony and anguishment. Their intension portends or say a sign that is going to happen in future, especially bad, unpleasant which can't be ignored.

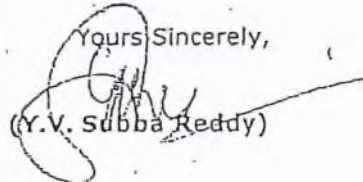
When the nation is enthralled by SAGY programme of Hon'ble Prime Minister of India and more over which evoked much response, it would be of one way or other akin to belittling the very objective of the Hon'ble Prime Minister. The evasive natures of both the officials are to be viewed seriously. This is not the first time and it has happened while we were conducting first Grama Sabha in the above said village on 21st November 2014 after selecting the village as Adarsh Village, though I have requested district collector to attend to the Grama Sabha, he has not turned up and deputed some officials. So this indicates district official's negligence over the programme.

Being Member of the House, I am deeply concerned over the gross negligence of the District Collector and Chief Planning Officer, Prakasam District, who are ought to disclose me the reasons as to why I am not keep intact with the delay committed at least by a phone call or a message. The intension of the official is seemingly aimed at distorting the facts and their mere negligence can't be subdued.

I am therefore to kindly bring to your kind notice that necessary stringent action may be initiated over the official concerned on the issue and see that this sort of incidents aimed at humiliating the Members of the House are not occurred in future and thus came to hail the decency.

Thanking You,

Yours Sincerely,


(Y.V. Subba Reddy)

Appendix-II

GOVERNMENT OF ANDHRA PRADESH
GENERAL ADMINISTRATION (POLL.A) DEPARTMENT

Letter.No.295/POLL.A/A2/2015-2

DATED:07-03-2015

From:
The Secretary to Government (Poll),
General Administration Department,
A.P. Secretariat, HYDERABAD.

Appendix-II

To
The Secretary,
Govt. of India,
Deptt., of Personnel & Training,
Min. of Personnel, Public Grievances
and Pensions, North Block,
New Delhi-110 001.(w.e.) (Fax No.011-23094500)

Sir,

Sub: PROTOCOL - Violation of Protocol - Notice given by Sri Y.V. Subba Reddy, M.P. for alleged misbehavior by the District Collector and Chief Planning Officer, Prakasam District, AP on seeking information regarding a review meeting under "Saansad Adarsh Gram Yojana" - Factual Report sent - Reg.

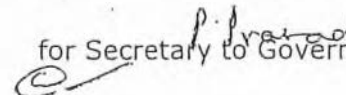
- Ref: 1) From the Secretary, GOI, Deptt., of Personnel & Training, Min. of Personnel, Public Grievances and Pensions, New Delhi
Lr.D.O.No.124/01/2015-AVD.1, dt.25-02-2015.
2) D.O.Lr.No.295/Poll.A/A2/2015-1, dt.27.02.2015.
3) From the Collector, & District Magistrate, Ongole, Prakasam Dist. D.O.Lr.No.235/Plg.III/SAGY/2014, dt.02-03-2015.

--00--

I am directed to invite your kind attention to the letter 1st cited and to send herewith a copy of the letter 3rd cited, wherein the Collector & District Magistrate, Ongole, Prakasam has furnished his Factual report on the notice of Violation of Protocol given by Sri Y.V.Subba Reddy, MP, for alleged misbehavior by the District Collector and Chief Planning Officer, Prakasam District, Andhra Pradesh on seeking information regarding a review meeting under "Saansad Adarsh Gram Yojana."

2. I am, therefore, to request you to forward the factual report for placing the matter before the Hon'ble Speaker, Lok Sabha for information.

Yours faithfully,


for Secretary to Government (Poll)

Copy to:
The Joint Secretary,
Lok Sabha Secretariat
(Privileges & Ethics Branch)
New Delhi (w.e.)

Handwritten initials



Vijay Kumar G.Srkr, IAS
Collector & District Magistrate

Prakasam Enclave, Ongole - 523 001
Prakasam District, A.P.
Off : +91 8592 - 231222, (R) 231443
Fax : +91 8592 - 231444
Mobile : +91 88866 16001
Email : collector_pkm@ap.gov.in
daladhipathi@yahoo.com

D.O. Letter No.235/Plg.III/SAGY/2014, Dated: 02.03.2015

Respected Sir,

Sub: Prakasam District - SAGY - Review Meeting on 27.12.2014 at 4.30 PM - Preparation of action plan of "DADDAWADA GRAM PANCHAYAT" under SAGY - Certain allegations made by Hon'ble MP, Ongole - Factual report - Submitted.

- Ref:
1. Letter dated 29.12.2014 addressed to the Hon'ble Speaker, Loksabha, New Delhi by Sri Y.V.Subba Reddy, Hon'ble MP(LS), Ongole
 2. D.O No.124 /01/ 2015-AVD-1, dated 20.01.2015 of the Joint Secretary (S&Vig.-II), GOI, Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions, New Delhi addressed to the Chief Secretary, Govt. of A.P, Hyderabad.(213/CSP/2015)
 3. D.O No.124 /01/ 2015-AVD-1, dated 25.02.2015 of the Secretary, GOI, Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions, New Delhi addressed to the Chief Secretary, Govt. of A.P, Hyderabad. (2533/CSP/2015)
 4. D.O.Letter No.295/Poll.A/A2/2015-1, dated 27.02.2015 of Sri N.V.Ramana Reddy, Special Secretary to Govt. (Protocol) & Director of Protocol, Govt. of A.P., Hyderabad.
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I invite kind attention to the subject and references cited.

I submit that the D.O. letters of Sri Jishnu Barual, Joint Secretary, Govt. of India and Sanjay Kothari, Secretary, Govt. of India addressed to the Chief Secretary, Govt. of Andhra Pradesh, Hyderabad have been forwarded to the District Collector, Prakasam for comments on the allegation raised by Sri Y.V.Subba Reddy, Hon'ble MP, Ongole of the District Collector through the references 2nd and 3rd cited.

I submit that a letter was addressed to all the concerned District Officials that it is decided to hold a review meeting on the preparation of action plan of Daddawada Village under SGSY pertaining to Ongole

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Parliamentary Constituency on 27.12.2014 at 4.00 PM in the Collectorate vide this Office letter Rc.No.235/Plg.III/2014, dated 22.12.2014 with prior intimation to the Hon'ble MP, Ongole. A Copy of the said letter was also sent to Hon'ble MP, Ongole for information.

In this connection, I submit that the Hon'ble Minister for Transport, Roads & Buildings, Govt. of AP has informed over phone on 26.12.2014 requesting to arrange an urgent review meeting on 27.12.2014 at 4.30 PM mainly on Drinking Water, Irrigation in addition to Medical & Health, Marketing, Prohibition & Excise and also to invite all the Hon'ble MPs/MLAs and District Officials.

In view of above the meeting scheduled at 4.30 PM on the action plan of "DADDAWADA GRAM PANCHAYAT" under SAGY postponed to 6.30 PM and also intimated to the Hon'ble MP(LS), Ongole on 26.12.2014 itself.

In this connection, I further submit that Hon'ble Minister for Transport, Roads & Buildings, Govt. of AP has convened a review meeting on Developmental Activities viz. Irrigation, Medical & Health, Drinking Water, Marketing, Prohibition & Excise on 27.12.2014 upto 9.30 PM. A detailed review has been taken place on availability of Drinking Water and preparation of action plan to mitigate the problem of Drinking Water for forth coming summer. The Hon'ble MLAs who invited for meeting have also given suggestions to mitigate the Drinking Water problem.

After completion of the above meeting all the Officers concerned waiting for the review meeting on action plan of "DADDAWADA GRAM PANCHAYAT" under SAGY. The Hon'ble MP(LS), Ongole has been contacted over phone at 9.30 PM on that day and informed to the Hon'ble MP(LS), Ongole that the meeting on Developmental activities was completed and requested to attend the review meeting on action plan of "DADDAWADA GRAM PANCHAYAT" under SAGY. But the Hon'ble MP(LS), Ongole has informed that he is proceeding to Hyderabad and not attend the meeting though all the officers are available for review meeting.

Further I submit that the review meeting under SAGY has conducted on 24.01.2015 at 2.00 PM under the Chairmanship of the Hon'ble MP. All the remarks of the Hon'ble MP on preparation of action plan for Daddawada Village has been into consideration and instructions were issued to the Officers concerned on that day itself.

I submit that during the review meeting on 27.12.2014 headed by the Hon'ble Minister for Transport, Roads & Buildings, Govt. of AP, due to scanty of rain fall and depletion of Ground Water tables during the current season a lengthy/ detailed review on the Drinking Water situation and preparation of action plan, which is major problem in the District has been reviewed. The review meeting of Hon'ble Minister on Drinking Water situation could not be concluded within stipulated time and taken a lengthy time which was not in the hands of either the District Collector or the Chief Planning Officer. Immediately after the meeting the Hon'ble MP was informed requesting to take up the review which he could not attend.

I finally submit that there is no any intension to disregard/ dishonor the remarks of the Hon'ble MP and also there is no negligence on the part of the District Collector and Chief Planning Officer in intimation to the Hon'ble MP and there is no violation of any protocol to the Hon'ble MP.

With regards,

Yours Sincerely,

(Vijay Kumar G. Srkr)

To
Sri N.V.Ramana Reddy, IRPS,
Special Secretary to Government (Protocol) and
Director of Protocol,
Room No.708, L-Block, 7th Floor,
A.P. Secretariat, Hyderabad.

Y. V. SUBBA REDDY
Member of Parliament
(Lok Sabha)



B-203, MS Flats
B.K.S Marg
New Delhi-110001
Phone: 011-23324377

7-15-1(5), Lawyerpet
Ongole, Andhra Pradesh
Mob.: +91 9013869933
+91 9505559559

To,
The Secretary,
Department of Personal, Public Grievances And Pensions, North Block,
Government of India,
New Delhi-110001.

24.03.2015

Dear Sir,

Sub:- PROTOCOL - Violation of Protocol - Taking stringent action on District Collector and Chief Planning Officer, Prakasam District, Andhra Pradesh, for avoiding Review Meeting of Saansad Adarsh Grama Yojana (SAGY) - Response to Factual Report submitted by Collector - Regarding.

Ref:- Letter No.295/POLL.A/A2/2015-2 Dated 07.03.2015.

After having gone through the Factual Report submitted by the District Collector, Prakasam District, Andhra Pradesh, I am astonished how ingeniously and deceitfully the Collector has been able to conceal the facts under carpet and give a rosy picture to the issue which tantamount to breach of privilege. It is not only a breach of privilege but it also tantamount to giving scant importance to the hon. Prime Minister's flagship programme i.e., Saansad Adarsh Grama Yojna.

Let me counter 'his facts' point-by-point and request you to reckon the following aspects:

- 1) When an important Review Meeting was proposed to hold on 27.12.2014 on the Action Plan of Daddawada Gram Panchayat under SAGY in my Parliamentary Constituency, not only public representatives came from far off distance of about 150 Kms but also officials from that Mandal and district have come to attend the meeting. The above meeting's schedule was decided on 22-12-2014 and the same has been informed vide letter RC No. 235/Plg.III/2014 to al the concerned.
- 2) When the District Collector received a phone call from the Hon'ble Minister of Roads & Buildings, Government of Andhra Pradesh, to arrange an urgent review Meeting on 27.12.2014 at 4.00 PM, he should have fixed the date and

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time schedule of these two meetings meticulously and in a planned manner so that there would be no clash in dealing things smoothly. Instead, he arranged Minister's meeting and my meeting on the same day -- which I readily agreed on his own request -- and within a span of a little over two hours gap. Prakasam is a backward and drought-prone district and when a review meeting proposed that too with the Minister to cover various issues such as drinking water, irrigation, medical, health, marketing, prohibition and excise, the Collector should have rudimentary knowledge as to how long the meeting with Minister will go on. He failed to foresee such a thing. This also shows his pitiable managerial abilities and skills which are the core aspects of bureaucracy. In the instant case, he handled things as per his whims and fancies which proved messing up of things and causing a lot of inconvenience not only to me but also to other officials who came to attend my Review Meeting and other public representatives.

- 3) The least that Collector should have done is to keep abreast me of the changes over phone, if any, on that day. Curtsy mandates, at least, to respond umpteen telephone calls made by me to the Collector and also to CPO about the possible adjournment of the meeting so that I can continue with my Review Meeting. If it is not possible for him to pick up my phone, he could have, at least, send me an SMS. But, neither he picked up my phone nor send me any SMS. It is discourteous on the part of Collector not to give any response to my personal phone calls and made me to wait for three hours for no fault of mine. Secondly, I camped at Ongole town on that day exclusively to take part in the Review meeting.

- 4) I have no dispute with the Collector's submission that MLAs and others were given suggestions to mitigate drinking water and other problems in the district. But, I am constrained to rebut what he said next. He said that all the officers were waiting for the Review meeting on the Action Plan of Daddawada Gram Panchayat under SAGY. He said that at 9.30, I was contacted. It is here he is trying to twist the facts. He has not personally contacted me. If you want you can check the call record data of the Collector and my telephone which gives a clear picture of what has happened and who is lying. In fact, it is the CPO who has contacted me. I waited till 9.15 or 9.20 pm and, as the meeting with the Minister was going

on, I had decided to leave for Hyderabad. But, I got the phone call from CPO when I almost reached the railway station to attend another scheduled programme next day at Hyderabad and told the representatives who have come for the meeting that we will have Review Meeting on some other day. So, I strongly feel that the Collector and the Chief Planning Officer acted with *mala fide* intention and succumbed to the political pressures, if I may say so, to scuttle my meeting by hook or crook. This clearly shows that we are still in the colonial era where bureaucracy was meant to dance according to the tunes of their political masters. The Collector should realize that we are in democracy and he is accountable to his every deed.

- 5) When the review meeting conducted by the Hon'ble Minister for Roads and Buildings concluded at 9.30 PM on 27.12.2014, the District Collector should have called me over phone expressing his preparedness to continue the meeting on SAGY with the officials concerned, but I was dismayed that the Chief Planning Officer, as a routine course, told me over phone that the review by the Hon'ble Minister was just concluded. He said that if I can come there then the Review Meeting can be started on SAGY. But, by that time, I almost reached the railway stations to proceed towards Hyderabad to attend another scheduled meeting the next day. If the meeting with the Minister is going to be concluded by 9.30 pm and had that information been given to me in advance, I would have cancelled my other scheduled meeting at Hyderabad. Instead, without giving me any prior information, CPO asked me at 9.30 pm to come for meeting which I cannot do as I had almost reached the railway station. Had I get the information in advance, I would have waited till 11.00 pm or 12.00 pm. I want to complete this meeting because I don't want to cause any inconvenience to other officials and public representatives who came from nearly 150 kms. So, the act of both Collector and CPO is a complete disregard for SAGY programme and they acted with *mala fied* intension.

The District Collector and Chief Planning Officer planned things in such a way to avoid the crucial and important SAGY Review Meeting to atone for their vested interests. The Factual Report submitted by the District Collector is only a narration of distorted facts.

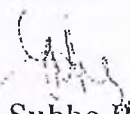
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In view of the above, I request you to take appropriate disciplinary action on the Collector as per the conduct rules. Kindly let me know what action you have taken on him. Otherwise, I am constrained to approach the Cabinet Secretary and the hon. Prime Minister for appropriate action for his gross negligence and dereliction of duty.

Thanking you,

Yours Sincerely,


(Y V Subba Reddy)

Copy to
The Joint Secretary,
Lok Sabha Secretariat,
Privileges & Ethics Branch,
New Delhi. (W. e)

Y. V. SUBBA REDDY
Member of Parliament
(Lok Sabha)

Appendix - IV



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Appendix - IV

B-203, MS Flats
B K.S. Marg
New Delhi-110001
Phone: 011-23324377

7-15-1(5), Lawyerpet
Ongole, Andhra Pradesh
Mob.: +91 9013869933
+91 9505559559

Dated: 28th April, 2015.

Respected Madam Speaker,

I would like to bring to your notice that I had organized a Review Meeting of the Saansad Adarsh Gram Yojna of my Constituency with the Collector and the Chief Planning Officer of Prakasam district on 27th December, 2014, at 6.30 pm. But, on the very same day, may be at the behest of the Minister of Roads and Buildings, Government of Andhra Pradesh, the Collector also fixed a review meeting at 4.00 pm and my meeting was scheduled at 6.30 pm. As the Collector could not organize and keep the required time gap between both the meetings, the first meeting with the Minister went up to 9.30 pm. Conspicuously and for the reasons best known to the Collector, he did not care to inform me about the delay of Review Meeting with the Minister and, secondly, he gave scant importance to my repeated telephone calls to find out the status of the meeting. If he says that the meeting with Minister would go for sometime, I would have waited with other officials from the district and also public representative who came from a distance of about 150 kms. Secondly and most importantly, the Collector did not care even to send an SMS to me saying that the meeting prolonged further. Had there been any intimation, I would have waited for him for the meeting even till 12 o' clock at night. When I lost hope as I was not getting any information about my possible meeting and as I had to attend another programme at Hyderabad, I went to railway station to catch train to Hyderabad at about 9.30 pm. When I had almost reached railway station, I got a call from CPO, not Collector, saying that the meeting with the Minister is over I can come for meeting. I said that I could not come for meeting as I had other engagement in Hyderabad the next day and I left. The Collector says that he telephoned to me about the progress and delay of the meeting with the Minister. But, it is an utter lie; you can check his call records and my call records which clearly indicate how many calls were made by me and how many calls were made by him.

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Y. V. SUBBA REDDY
Member of Parliament
(Lok Sabha)



B-203, MS Flats
B.K.S. Marg
New Delhi-110001
Phone: 011-23324377

7-15-1(5), Lawyerpet
Ongole, Andhra Pradesh
Mob.: +91 9013869933
+91 9505559559

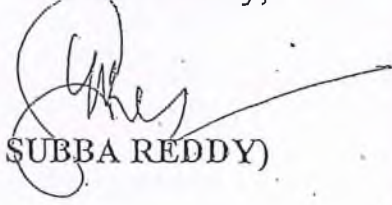
This clearly shows that the Collector has acted with malicious intention, with the sole objective of stopping my meeting for his own vested interest and his action not only tantamount to breach of privilege but also is disrespect to a Member of Parliament. 2/1

I had written a detailed letter to the Secretary; Personnel, more than a month ago to take action against the errant Collector. But, for the reasons best known to him, he has not written anything to me on this issue in spite of indicating in my letter to him that I would take the case to the hon. Prime Minister and the Cabinet Secretary since the SAGY is the pet project of the hon. Prime Minister.

I am enclosing herewith a copy of the letter written by me to the Secretary on 24th March, 2015, for your perusal. I had also sent a copy this letter to the Joint Secretary, Privileges and Ethics Branch, Lok Sabha Secretariat, and I request you to refer this issue to the Privileges Committee and take appropriate action which you deem fit and proper against the errant Collector.

With profound regards,

Yours sincerely,


(Y.V. SUBBA REDDY)

Encl.: As-above.

Smt. Sumitra Mahajan,
Hon. Speaker,
Lok Sabha,
New Delhi - 110 001.